



2026:DHC:4805



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision : 21.05.2026+ **CONT.CAS(C) 168/2025, CM APPL.24567/2026**

SARA CARRIERE DUBEY

.....Petitioner

Through:

Ms. Priya Hingorani (Sr. Adv) along
with Mr. Naseem Ahmed, Ms. Yukta
Chauha, Advs.

versus

ASHISH DUBEY

.....Respondent

Through:

Mr. Anunaya Mehta, Adv. along with
Respondent-In Person**CORAM:****HON'BLE MR. JUSTICE SACHIN DATTA****SACHIN DATTA, J. (ORAL)**

1. It transpires that during the course of proceedings before the Division Bench of this Court, the following understanding was arrived at between the parties, as recorded in the order dated 08.04.2025 passed in MAT.APP.(F.C) 57/2025. The same reads as under: -

5. Now, with the consent of the parties, for the three short midterm breaks, the respondent can visit United Kingdom to meet the children on first such break and the appellant shall bear the travelling and lodging expenses of the respondent and the children during that period in terms of the Order dated 04.05.2023 passed by the learned Family Court. For the second short mid-term break, the appellant shall visit UK to meet the children. For the remaining third mid-term break, the children with their willingness can decide amongst themselves to either go for a vacation in the United Kingdom or to visit India and for that purpose, the appellant shall make all the arrangements of both the children and shall bear the expenses of their travel and accommodation. In case the children decide to travel to India in this third short mid-term break, the period of their stay in India shall be equally spent with the appellant and the respondent. In case the children decide to remain in UK, the passports of the children shall remain in the custody of the school.

2. CM APPL. 24567/2026 has been filed by the petitioner seeking



necessary directions with regard to the children's upcoming visit to India during the "Term-End vacations". After some hearing, with consent of parties the following directions are issued:-

- i. The respondent shall make arrangements for children's travel into India by way of a direct flight from London to Delhi.
 - ii. The travel itinerary shall be intimated to the concerned school and also to the petitioner one week in advance of the travel of the children.
 - iii. It is agreed that the respondent alone shall receive the children when they arrive in India and if children are required to be brought to the petitioner's residence, the same shall be done by the respondent.
 - iv. It is agreed that the petitioner shall not go to the Airport to receive the children.
3. It is agreed that any breach by either of the parties with the aforesaid understanding, shall be construed as wilful and egregious breach of the undertaking given to this Court entailing action under the Contempt of Courts Act, 1971.
4. It is further agreed that the above understanding is in the nature of a 'one-time arrangement', without prejudice to the rights and contentions of the parties.
5. It is agreed that the parties shall strictly adhere to the visitation schedule in terms of the extant order/s of the Family Court.
6. In the circumstances, no further orders are required to be passed in the present petition. The same is accordingly disposed of, taking on record the aforesaid understanding/ undertaking, and binding the parties thereto.

MAY 21, 2026/uk

SACHIN DATTA, J